The Indian Partnership (Tamil Nadu Amendments ) Act, 2013

Act 17 of 2013

Keyword(s):
Partnership
The following Act of the Tamil Nadu Legislative Assembly received the assent of
the President on the 31st August 2013 and is hereby published for general information:—

ACT No. 17 OF 2013.

An Act further to amend the Indian Partnership Act, 1932 in its
application to the State of Tamil Nadu

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-fourth
Year of the Republic of India as follows:—

1. (1) This Act may be called the Indian Partnership (Tamil Nadu Amendment) Act, 2013.

(2) It extends to the whole of the State of Tamil Nadu.

(3) It shall come into force at once.

2. For Schedule I to the Indian Partnership Act, 1932, the following Schedule shall
be substituted, namely:—

"SCHEDULE I

Maximum Fees.

(See sub-section (1) of section 71.)

<table>
<thead>
<tr>
<th>Document or act in respect of which the fee is payable.</th>
<th>Maximum fee.</th>
</tr>
</thead>
<tbody>
<tr>
<td>(1) Statement under section 58</td>
<td>Two hundred rupees.</td>
</tr>
<tr>
<td>(2) Statement under section 60</td>
<td>Fifty rupees.</td>
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<tr>
<td>(3) Intimation under section 61</td>
<td>Fifty rupees.</td>
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<tr>
<td>(4) Intimation under section 62</td>
<td>Fifty rupees.</td>
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<tr>
<td>(5) Notice under section 63</td>
<td>Fifty rupees.</td>
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<tr>
<td>(6) Application under section 64</td>
<td>Fifty rupees.</td>
</tr>
<tr>
<td>(7) Inspection of the Register of Firms under sub-section (1) of section 66</td>
<td>Twenty five rupees for inspection of the entry of each firm in the Register.</td>
</tr>
<tr>
<td>(8) Inspection of documents relating to a firm under sub-section (2) of section 66</td>
<td>Fifty rupees for each inspection of all documents relating to one firm.</td>
</tr>
</tbody>
</table>
| (9) Copies from the Register of Firms                 | Ten rupees for each hundred words or part thereof.".

(By order of the Governor)

G. JAYACHANDRAN,
Secretary to Government,
Law Department.